

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

for Admission  
with stay.

10/06/03

Bench

in respect of applicant No. 1 and assign separate O.A. Nos., in respect of each of the other seven applicants, for statistical purpose

MEMBER (JUDICIAL)

10/06/03

Order dated 10.6.2003

Applicants (8 in number) in this O.A. under Section 19 of the A.T. Act, 1985 have raised their grievances that although they are senior enough to be allotted with Govt. accommodations, they are not being allotted with the quarters by the authorities in order of seniority. In course of hearing of these OAs, at the admission stage, Shri A. Kanungo, the learned counsel for the applicants pointed out that ~~the~~ few quarters have ~~been~~ fallen vacant under the disposal of Respondents No. at Bhubaneswar and steps are being taken to allot the same in favour of certain employees who are not senior enough to be allotted with the quarters.

In the said premises, having heard Shri A. Kanungo, the learned counsel for the applicant and Shri ~~RxGxRakkx~~ A.K. Bose, the learned Sr. Standing Counsel (on whom a copy of this O.A. has been served) appearing for the Respondents

I dispose of these OAs with direction to

Respondents to look into the grievances of the applicants as raised in this O.A. (by threatening these OAs to be their representations) and redress their grievances in accordance with law. It is, however, made clear that until such decision, as directed above, is taken by the Respondents, they should not

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Copy of order of 10/6/03  
also a copy issued  
to all the respmts by  
posds.

The same copy of  
order issued to  
the counsel by  
both side.

D.M  
18/6/03  
S.O.

MR  
18/6/03

allot quarters in favour of any one. No costs.

Send copies of this order, along with  
copies of these OAs, to Respondents and free  
copies of this order be handed over to the  
learned counsel of both the sides.

*Shah*  
18/6/03  
MEMBER (JUDICIAL)